

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3519
ANSWERED ON:10.12.2009
SAFETY REGULATIONS
Dhruvanarayana Shri R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has asked the Government to prevent severely stressed Indian carriers from inducting more aircraft into their fleet till such time that they meet all the safety regulations for existing fleet and their finances improve;
- (b) if so, the details thereof;
- (c) whether the DGCA has also asked for detailed financial audit of severely strained airlines;
- (d) if so, the details thereof;
- (e) whether the Government has undertaken an audit of the functioning of domestic carriers last April ascertaining the wage payment status, dues to airports, dues to oil companies and overall income/expenditure status; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b):- The Directorate General of Civil Aviation (DGCA) has carried out Financial Condition and Rapid Growth/Downsizing Assessment of Scheduled domestic Airlines in April 2009 to ensure that safety oversight functions of the airlines are not compromised.

(c) to (f):-Based on the above study, DGCA has recommended that detailed financial audit of airlines in deep financial distress be considered and fleet expansion of airlines to be commensurate with the capability of the carrier to comply with various regulatory provisions.